

**IN THE INCOME TAX APPELLATE TRIBUNAL
AMRITSAR BENCH, AMRITSAR**

**BEFORE SH. UDAYAN DASGUPTA, JUDICIAL MEMBER
AND SH. BRAJESH KUMAR SINGH, ACCOUNTANT MEMBER**

I.T.A. No. 16/Asr/2025

Assessment Year: N.A.

The Purmandal Utterbahini
Tirath Seva Niwas, Gita Bhawan,
Parade Ground, Jammu H.O.
180001, Jammu & Kashmir

Vs.

CIT (Exemptions),
Chandigarh

[PAN: AADTT 4988M]

(Appellant)

(Respondent)

Appellant by : None (Withdrawal application)

Respondent by : Sh. M. S. Nethrapal CIT-D.R.

Date of Hearing : 26.05.2025

Date of Pronouncement : 27.05.2025

ORDER

Per Udayan Dasgupta, J.M.:

This appeal is filed by the assessee against the order of the Id. Commissioner of Income Tax (Exemptions), Chandigarh passed u/s 12A of the Income Tax Act, 1961 dated 26.11.2024.

2. The Id. counsel for the assessee has submitted an application that the Id. CIT(E) has granted approval for registration u/s 12A of the Income Tax Act, 1961 vide order dated 11.03.2025, and consequently the appeal before ITAT becomes infructuous.
3. As such the appellant has requested for withdrawal of this appeal.
4. The Id. DR has no objection to the request of the assessee.
5. Accordingly, the appeal is allowed to be withdrawn.
6. In the result, the appeal filed by the assessee is dismissed as withdrawn.

Order pronounced in open court as on 27.05.2025.

Sd/-
(Brajesh Kumar Singh)
Accountant Member

Sd/-
(Udayan Dasgupta)
Judicial Member

GP/Sr.PS

Copy of the order forwarded to:

- (1) The Appellant:
- (2) The Respondent:
- (3) The CIT concerned
- (4) The Sr. DR, I.T.A.T

True Copy
By Order